

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 30/2009

This, the 19th day of February, 2010

Hon'ble Dr. A. K. Mishra, Member (A)

Bal Deo Prasad Mishra, aged about 65 Years S/o Late Dev Narain Ex-DSL. Asstt. Under the Respondent and resident of Village Karam Dande P.O. Barun Bazar District Faizabad.

Applicant

By Advocate Sri A. C. Mishra.

Versus

1. The Union of India through the General Manager, Northern Rly. H.Q Office, Baroda House New Delhi.
2. The Divisional Rly. Manager Northern Rly Lucknow.
3. The Sr. Divisional Personnel Officer Northern Rly. Divisional Office, Lucknow.

Respondents.

By Advocate Sri Atul Dixit for Sri K.K. Shukla.

Order (Oral)

By Hon'ble A. K. Mishra, Member (A)

Learned counsel for the applicant files a reply to the objection earlier made by the respondents. Let it be brought on record.

2. Heard counsel for the parties.
3. The claim of the applicant is that his leave encashment of Rs. 822/-, Group Insurance of Rs. 2,116/-, Provident fund, packing allowance payable to him have not been paid since the time of his retirement. He had made many representations which have not been decided so far.

[Signature]

4. The learned counsel for the respondents submits that some of the claims of the applicant are still pending before the Accounts Division for concurrence. It is a sad commentary on the working of the respondents organization that a decision could not be taken on the claims of the applicant relating to his retiral dues almost for 20 years.

5. However, the counsel for the respondents does not have any objection if a direction is issued to respondent No. 2 to consider his pending representations and take final decision within a period of two months, according to rules. The applicant is given the liberty of filing a fresh comprehensive representation along with a copy of the original application and his reply to the preliminary objection filed by the respondents for consideration of respondent No. 2 who may also consider paying appropriate interest on the legitimate pending claims of the applicant according to rules.

6. The O.A. is disposed of with a direction to Respondent No. 2 to dispose of the representation of the applicant within a period of two months from the date a fresh comprehensive representation is made to him along with a copy of this order according to law. No costs.


(Dr. A. K. Mishra)
Member (A)